

**BILL FOR REIMBURSEMENT OF TRAVELLING FACILITIES CHARGES TO M.L.A. OF N.C.T. OF DELHI**

(Under provisio to Section 6A of the Members of Legislative Assembly, N.C.T. of Delhi (Salary, Allowances, Pension etc.) Act, 1994 (Delhi Act No.6 of 1995). Amended vide Members of Legislative Assembly, N.C.T. of Delhi (Salary, Allowances, Pension etc.) (Amendment), Act 2001 (Delhi Act No.3 of 2002.)

**FOR USE BY MEMBERS OF LEGISLATIVE ASSEMBLY OF N.C.T. OF DELHI ONLY**

Bill No. & Date .....  
 Token No. & Date .....  
 Voucher No. & Date .....

**HEAD OF ACCOUNT**  
**Major Head - '2011'**  
**A-1(1)(1) Legislative Assembly**  
**A-1(1)(1)(2) Members**  
**A-1(1)(1)(2)(2) Domestic T.E (Num. Code: 201102101980011)**  
**Under Demand No.1 for the year: \_\_\_\_\_**

Reimbursement Bill of Sh./Smt./Km. \_\_\_\_\_, MLA for the month of \_\_\_\_\_.  
 Place of Residence \_\_\_\_\_ Name of Constituency \_\_\_\_\_

<b>Particulars of journey</b>				Kind of Journey (Mode of Transportation used)	Particulars of Air/Rail Ticket(s) attached to the bill	Amount of Rail/Air fare	Amount of the bill	Amount already adjusted	Total amount of col. 8 & 9	Total amount admissible under 6A of the Act	Balance admissible after the payment of the bill	Remarks
Departure		Arrival										
Station	Date	Station	Date									
1	2	3	4	5	6	7	8	9	10	11	12	13

Rail/Air etc fare \_\_\_\_\_  
 Total \_\_\_\_\_  
 Deductions if any \_\_\_\_\_  
 Net Claim \_\_\_\_\_

Certified that I/my spouse/dependent child/children/my parents actually performed the journey(s) by Air/Rail/Road for which reimbursement has been claimed under provisio to Section 6A of the Members of Legislative Assembly of the NCT of Delhi (Salary, Allowances and Pension etc.) Act, 1994 and Air Ticket(s) with boarding pass/Railway ticket(s) etc. is/are enclosed in original

Further certified that my son/daughter/parents who accompanied me/my spouse is/are wholly dependent upon me.

**Signature of the Member of Legislative Assembly of NCT of Delhi**

Payment of this bill may be made to \_\_\_\_\_ MLA of NCT of Delhi.

Countersigned and passed for Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only).

Place .....  
 Dated.....

**CONTROLLING OFFICER**

**FOR USE IN ACCOUNTS BRANCH/PAY & ACCOUNTS OFFICE**

Pay Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only)  
by Cheque/Demand Draft No. \_\_\_\_\_ dated \_\_\_\_\_.

Voucher No. \_\_\_\_\_ Date \_\_\_\_\_.

Category(A/B/C) \_\_\_\_\_ Cheque No. \_\_\_\_\_ Dated \_\_\_\_\_ Amount \_\_\_\_\_

To be filled by PAO

Pay and Accounts Officer/Cheque Drawing DDO

(Post Check)

Admitted

Objected

Reasons for objection

Acctt./Sr.Acctt.

Jr. A.O./A.A.O.

Pay & Accounts Officer

To

The Secretary (LA),  
Delhi Vidhan Sabha,  
Old Secretariat, Delhi-54.

**Sub:- Reimbursement of Air/Road/Travel fare as provided under section 6(a) of the Members of Legislative Assembly of the NCT of Delhi (Salaries, Allowances, Pension etc.) Act, 1994 (as amended up to date)**

Sir,

I have performed the journey by Air/Rail/Road along with the following dependent members of my family as per detailed below:-

**DETAILS OF FAMILY MEMBERS**

Sl.No	Name of the Dependent accompanied	Relation/ Age	Remarks
1.			
2.			
3.			
4.			
5.			

**DETAILS OF THE JOURNEY**

Departure		Arrival		Details of Journey		Train No.	Fare paid
Date	From	Date	To	Mode of Travel	Ticket No.		

I spent an amount of Rs..... on account of the journey detailed above. Original tickets and boarding passes are enclosed here with. It is, therefore, requested that reimbursement of the said amount as admissible may be made to me.

**“ Certified that I/dependent family members actually performed the journey(s) as detailed above and I have verified the enclosed tickets and its fares before submitting the same for reimbursement”**

Yours faithfully,

Dated:

(.....)  
M.L.A.